

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-72(PB)/2018

IN THE MATTER OF:

Mr. Anil Kumar Srivastava

.....Petitioner

v.

Earth Gharonda Infrastructures Pvt. Ltd.

.....Respondent

SECTION : Under Section 7 of the Insolvency & Bankruptcy Code, 2016

Order delivered on 29.01.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Sh. S.K. Mohapatra,

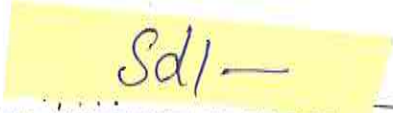
Hon'ble Member (T)

For the Applicant / Petitioner : Mr. Krishnendu Datta, Mr. Aditya Gupta,
Advocates
For the Respondent :

ORDER

Notice to show cause for 8th February, 2018 to the respondents be issued as to why this petition be not admitted. Process dasti as well as by email or by any other electronic media.

List the matter on 8th February, 2018.


(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT


(S.K. MOHAPATRA)
MEMBER(TECHNICAL)

29.01.2018
V.Sethi